IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 457 OF 2025

GULSHAN KUMAR ALIAS GULSHAN CHAUDHARY — **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. — **RESPONDENT**

INDEX

S.No.	PARTICULARS	PAGE No.
1.	Additional reply on Behalf of District Magstrate Shaharnpur Along with affidavit	1-6
2.	**Annexure P-1:-** . True copy of the original record along with the translated copy of the record	7-8
3.	**Annexure P-2:-** True copy of the original records along with the translated copy of the Record for the crop year 1393 to 1398 Fasli and 1399 to 1404	9-12
4.	**Annexure P-3**:- True Copy of the original records for the crop year 1429-1434 (01st July 2021 to 30th June 2027)	13-14

Scanned with OKEN Scanner

5.	**Annexure P-4**:- True copy of the SDM Order dated 24.06.2103 along with the translated copy	15-21

Date: 11/03/2026

THROUGH

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel for State of U.P.
F-13, Jangpura, New Delhi 110014
E-mail: advpriyankaswami@gmail.com

Scanned with OKEN Scanner

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 457 OF 2025

GULSHAN KUMAR ALIAS GULSHAN CHAUDHARY — **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. — **RESPONDENT**

ADDITIONAL REPLY ON BEHALF OF DISTRICT MAGISTRATE, SAHARANPUR WITH AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

1. That this Additional Affidavit is being filed in compliance with the direction of this Hon'ble Tribunal dated 17.12.2025 granting time to the respondent to place on record legible/translated copies of the old revenue record showing the status of the land/pond in question.
2. That Khasra No. 1578, measuring 1.2080 hectares situated in village Nanauta Pat 1 A.H ZA (New Boundary), was originally recorded as Johad as per Chakbandi Akar Patra-45 of the year 1374 Fasli.
3. That, the said Johad was lawfully altered by an order of the then Sub-Divisional Magistrate/ Pargana Officer, Deoband dated

Scanned with OKEN Scanner

20.04.1974 directing that Khasra No. 1578 be recorded as *Aabadi* instead of *Johad.* It is to be noted that the said original order is not traceable from the original record room owing to the weeding out of documents.

4. That the mutation effected by the SDM order dated 20.04.2974 is formally recorded in the Khatauni for the crop year 1379 to 1381 Fasli. The relevant entry appears in Column 9 and reads as follows:

> *"As per the orders of SDM dated 20.04.74 it was ordered that plot nos. 1607/2-16-0 and 1578/5-18-0 should be recorded as inhabited land (aabadi) instead of pond"*

True copy of the original record along with the translated copy of the record is annexed herewith as ANNEXURE-P/1.

5. That the pursuant Khatauni records have consistently recorded Khasra No. 1578 land as Aabadi. Reliance is placed on Khatauni Record for the crop year 1393 to 1398 Fasli and thereafter 1399 to 1404 Fasli wherein Khasra No. 1578 has been recorded under Category 6-(2) as Aabadi (inhabited land). **True copy of the original records along with the translated copy of the Record for the crop year 1393 to 1398 Fasli and 1399 to 1404 is annexed herewith as ANNEXURE-P/2.**

Scanned with OKEN Scanner

6. That the current revenue record for the crop year 1429-1434 (01st July 2021 to 30th June 2027) also records Khasra No. 1578 under Category 6-(2) as Aabadi (inhabited land). **True Copy of the original records for the crop year 1429-1434 (01st July 2021 to 30th June 2027) is annexed herewith as ANNEXURE-P/3.**

7. That it is also pertinent to note that an Order dated 24.06.2013 passed by the Sub-District Magistrate, Rampur Maniharan in Government V. Shazad & Ors. having case no. 07/2011-12 under Section 33/39 of the Uttar Pradesh Land Revenue Act, 1901 wherein the learned SDM relied upon the relevant documents including the copy of Khatauni records of 1379 to 1381 in which the SDM's mutation order was mentioned and the succeeding Khatuani records to hold that the Khasra 1578 land was changed under the order of the then Sub-Divsional Magistrate. **True copy of the SDM Order dated 24.06.2103 along with the translated copy is annexed herewith as ANNEXURE-P/4.**

8. That after the lawful mutation the said land was included in the government run development plan of Nagar Panchayat Nanauta. Thereafter 56 government funded shops were constructed which are presently subsisting and have been rented out on premium by the Nagar Panchayat in the public interest and for revenue

Scanned with OKEN Scanner

generation. The photographs of the existing shops have already been annexed to the Reply Affidavit dated 09.12.2025.

9. That in view of the facts stated hereinabove and the revenue records placed on record, it is respectfully submitted that the land bearing Khasra No. 1578 was lawfully converted from *Johad* to *Aabadi* pursuant to the order of the competent authority and the said status has consistently been reflected in the revenue records for several decades. The answering respondent has placed on record the relevant original records along with translated copies in compliance with the directions of this Hon'ble Tribunal. It is therefore most respectfully prayed that the present Additional Reply/Affidavit may kindly be taken on record and this Hon'ble Tribunal may be pleased to pass such further orders as may be deemed fit and proper in the facts and circumstances of the present case.

FILED THROUGH

DISTRICT MAGISTRATE, SAHARANPUR

Scanned with OKEN Scanner

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 457 OF 2025

GULSHAN KUMAR ALIAS GULSHAN CHAUDHARY — **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. — **RESPONDENT**

AFFIDAVIT

I, Manish Bansal, aged about 35 years S/o Ramavtar Bansal is presently posted as District Magistrate , Saharanpur, Uttar Pradesh, having an Office at Saharanpur, Uttar Pardesh-

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying reply has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

Scanned with OKEN Scanner

DEPONENT

VERIFICATION

Verified on solemn affirmation at Saharanpur, Uttar Pradesh on this .....day of March , 2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Identified By

NOTARY
Govt of India

DEPONENT

Scanned with OKEN Scanner

7

ANNEXURE P1

86

NAKAL KHATAUNI

CROP YEAR:- 1379 TO1381fasli

VILLAGE: NANAUTA, PARGANA: RAMPUR, TEHSIL: RAMPUR MANIHARAN,
DISTRICT: SAHARANPUR

Category:- 6(Non-Agricultural Land) Sub-category:-waterloggedLand/Wetland

Khatauni account serial no.	**Nameof account holder, father's name and place of residence**	**Year of commencement of land rights**	**Plot number of the account**	**Area in bigha or acre**	**Land revenue or rent payable by the account holder**	**Change/transfer/mutation order**			**Specifications**
1	2	3	4	5	6	7	8	9	10
Category:- 6(Non-Agricultural Land) Sub-category:-(1)waterloggedLand/Wetland									
386	JOHAD (POND)	-	1101	0-10-0		The name of nanak son of jaggu, resident of bundugarh majra nanauta on plot No. 1177/1Area 1-0-0, and on plot no. 1497 area (not readable) name of fool singh son of natthu should be registered in Category 4 and report 122B Immediately. Sign unread 12.12.72	As per orders of the tehsildar dated 13.3.73fool singh son of natthu declared evicted from plot no. (not readable) Name should be canceled. Sign unread 21.5.73	The name of Anwar Ahmed son of Mahmood Ahmed, resident of village Khasra No. 1742 Area 2-4-0, should be registered in Category 4 and report 122B. Sign & date unread As per orders of the SDM dated 20.04.74, it was ordered that plot nos. 1607/2-16-0 and 1578/5-18-0 should be recorded as inhabited land(aabadi) instead of pond. Sign unread 13.5.74	
			1089	9-7-o					
			1177M	2-9-o					
			1422	3 13 0					
			1481	0 -17-0					
			1487	3-0-0					
			1469	0-8-0					
			1497	0-13-0					
			1542M	3-0-0					
			1578	5-18-o					
			1607	2-18-o					
			1742	2 4 0					
			1907	1-18-o					
		total	12Nos.	37-5-0					

ANNEXURE P2

9

88

नकल खतौनी नानौता पट्टा प्रथम प0 रामपुर न0 8 ब्लॉक गंगोह जिला शामली

—X—

राजस्व अभिलेखागार
प्रति[illegible] विभाग
केन्द्र [illegible] रामपुर

CANCELLED

प्रार्थना पत्र की संख्या 9933
प्रार्थना पत्र का दिनांक 8/6/22
नोटिस ला[illegible] 15/6/22
प्रतिलिपि देने की 15/6/22
व्यय प्रतिलिपि
शब्द लगभग 200
कर्मचारी के हस्ताक्षर

प्रमाणित प्रतिलिपि

राजस्व अभिलेखागार
कलक्ट्रेट, सहारनपुर

नकलकर्ता :-

मिलानकर्ता :-

10

89

जेकल खतौनी नानौता / पट्टपुरवा नवी तौमा इन्दरहट्टा तथा विभिन्न ग्रा० समूह तहसील देवबन्द

कार्ये सं० ए० फा०

वर्ष जेल १९८६ से १९०४ फ०

1	2	3	4	5
	डिग्री ६:- (1)			
८६	जोहड	१४८५	०.२०५	
८७	पूल	१६६४	०.०८२	
	योग उपरोक्त (4)		२ ०.२८७	
	डिग्री सं (2) :- अन्तर्गत रेखांकित खसरा :-			
६१	आबादी	१५८८	१४०८	
		१६०७	०.५६५	
			२ १.८०२	
६२	+ पूल कुल	१६९२	२.८४८	

राजस्व अभिलेखागार
प्रतिलिपि विभाग
कलक्ट्रेट, सहारनपुर

CANCELLED

नकलकर्ता :-

जाँचकर्ता :-

प्रमाणित प्रतिलिपि
15/6/22
राजस्व अभिलेखागार
कलक्ट्रेट, सहारनपुर।

प्रार्थना पत्र की संख्या 2934
प्रार्थना पत्र का दिनांक 8/6/22
नोटिस का दिनांक 15.6.22
प्रतिलिपि 15/6/22
व्यय धन 5/-
शुल्क 100
योग 6 रुपये

90

TRANSLATED COPY OF ANNEXURE P2

NAKAL KHATAUNI

CROP YEAR:- 1393 TO 1398 fasli

VILLAGE: NANAUTA, PARGANA: RAMPUR, TEHSIL: RAMPUR MANIHARAN,

DISTRICT: SAHARANPUR

Khatauni account serial no.	**Nameof account holder, father's name and place of residence**	**Year of commence ment of land rights**	**Plot number of the account**	**Area in bigha**	**Land revenue or rent payable by the account holder**	**Change/transfer/mutation order**			**Specifica tions**
1	2	3	4	5	6	7	8	9	10
Category:- 6(Non-Agricultural Land) Sub-category:-(1)waterloggedLand/Wetland									
86	JOHAD (POND)	-	1487M	1-0-0	-				
87	GUL (irrigation canal)	-	1964	0-8-0					
	TOTAL		02nos.	1 8 0					
Category:-6-(2) Inhabited land roads railways buildings etc`									
88	AABADI (Inhabited land)	-	1578	5 18 0					
			1607	2 18 0					
		total	02nos.	8 16 0					

91

NAKAL KHATAUNI

CROP YEAR:- 1399 TO 1404 fasli
VILLAGE: NANAUTA, PARGANA: RAMPUR, TEHSIL: RAMPUR MANIHARAN,
DISTRICT: SAHARANPUR

Khatauni account serial no.	**Nameof account holder, father's name and place of residence**	**Year of commence ment of land rights**	**Plot number of the account**	**Area in hectaer**	**Land revenue or rent payable by the account holder**	**Change/transfer/mutation order**			**Specifica tions**
1	2	3	4	5	6	7	8	9	10
Category:- 6(Non-Agricultural Land) Sub-category:-(1)waterloggedLand/Wetland									
89	JOHAD (POND)	-	1487M	0.2050H	-				
90	GUL (irrigation canal)	-	1964	0.0820H					
	TOTAL		02nos.	0.2870H					
Category:-6-(2) Inhabited land roads railways buildings etc`									
91	AABADI (Inhabited land)	-	1578	1.2080H					
			1607	0.5940H					
		total	2nos.	1.8020H					
92	SCHOOL FARM	-	1612	2.8480H					

92

ANNEXURE P3

उद्धरण खतौनी

उद्धरण क्रमांक : 21803820251167

ग्राम क्रमांक :	ग्राम का नाम (परगना) :	तहसील :	जनपद :	फसली वर्ष :	भाग :	(1)खाता संख्या :
218038	नानौताष्ट1अ.ह.ZAन.सी. (रामपुर)	रामपुर मनिहारान	सहारनपुर	1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)	1	00107

श्रेणी : 6-2 / अकृषिक भूमि - स्थाल, सड़कें, रेलवे,भवन और ऐसी दूसरी भूमियां जोअकृषित उपयोगों के काम में लायी जाती हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (है.)	(7) हिस्से में	(8) क्षेत्रफल में (है.)	(9) खातेदार द्वारा देय भू-राजस्व
1578	1) आबादी / --- / ---			1578(2180381578000062)	1.2080	1) 1/1	1) 1.2080	
							1.2080	

कुल गाटे- 1 कुल क्षेत्रफल- 1.2080 (हेक्टेयर) कुल भू-राजस्व - रुपये कुल अंश का क्षेत्रफल - (1.2080)(हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (है.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (है.)

	1578(2180381578000062)	1578(2180381578000062)
(17)भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :		
(18)बंधक/बंधक-मुक्त होने की स्थिति		
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :		
(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :		
(19)अभ्युक्ति :		
पूर्व आदेशों का विवरण		

Data Digitally Signed by:GAURAv kumar(R I)
दिनांक/समय/स्थान: 06-11-2025 01:27:04 तहसील : रामपुर भनियारान
यह आदेश खतौनी इलेक्ट्रॉनिक डिलिवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है

मुद्रित कर्ता : SHARVAN KUMAR तहसील : रामपुर भनियारान
मुद्रित दिनांक एवं समय: 06-11-2025 01:27:04
Not Applicable For Online Prints उपरोक्त आदेश खतौनी का वेरीफिकेशन https://uphbulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।

NATIONAL INFORMATICS CENTRE

ANNEXURE- P4

न्यायालय उप जिलाधिकारी रामपुर मनिहारान जिला सहारनपुर।

वाद संख्या 07/2011–12

धारा 33/39 उ0प्र0 भू–राज0अधि0

सरकार बनाम शहजाद आदि

ग्राम नानौता परगना व तहसील रामपुर मनिहारान जिला सहारनपुर।

निर्णय

प्रस्तुत वाद की कार्यवाही अरविन्द कुमार निवासी नानौता तहसीलदार, रामपुर मनिहारान के द्वारा प्रस्तुत प्रार्थना पत्र के आधार पर गतिमान हुई। प्रार्थी द्वारा प्रस्तुत प्रार्थना पत्र के अनुसार खसरा नम्बर 1578 नगर पंचायत, नानौता दिल्ली मार्ग, सहारनपुर पर स्थित है। यह नम्बर जोहड का नम्बर है। नगर पंचायत नानौता के चैयरमैन व अधिशासी अधिकारी ने मिलीभगत कर इस सम्बन्ध में 12 व्यक्तियो को पटटे आबादी हेतु कर दिये है जो कि पूर्ण रूप से अवैध है। पट्टेधारक इस नम्बररान में निर्माण कार्य कर रहे है। अवैध रूप से किये पटटो को निरस्त कर मौके पर किया जा रहा अवैध निर्माण तत्काल रूकवाया जाये।

प्रार्थना पत्र पर तहसीलदार, रामपुर मनिहारान से जांचाख्या प्राप्त की गई। तहसीलदार रामपुर मनिहारान की जांचाख्या दिनांक 12.12.2011 के आधार पर गतिमान हुई। तहसीलदार, रामपुर मनिहारान की जांचाख्यानुसार ग्राम नानौता परगना व तहसील रामपुर मनिहारान के ख0नं0 1578 क्षेत्रफल 1.2080 हे0 व ख0नं0 1607 क्षेत्रफल 0.5940 हे0 जो चकबन्दी आकार पत्र 45 फसली वर्ष 1363 में श्रेणी 6–1 जलमग्न भूमि "तालाब" को उसके पूर्व प्रकृति स्वरूप में बनाये रखने के निर्देश दिये गये है। तहसील आख्या में उ0प्र0 भू–राजस्व अधिनियम 1901 की धारा 33/39 के अन्तर्गत ख0नं0 1578 क्षेत्रफल 1.2080 हे0 व ख0नं0 1607 क्षेत्रफल 0.5940 हे0 को राजस्व अभिलेख में पूर्ववत श्रेणी 6–1 जलमग्न भूमि "तालाब" अंकित कर पूर्व प्राकृतिक स्वरूप में बनाये जाने की संस्तुति की गई है।

वाद दर्ज रजिस्टर कर विपक्षीगण को नियमानुसार नोटिस निर्गत किया गया। विपक्षीगण की ओर से कोई आपत्ति प्रस्तुत की गयी। आपत्ति में मुख्य रूप से कहा गया है कि खसरा नम्बर 1578 स्थानीय निकाय नगर पंचायत नानौता के प्रबन्धन में है और उसको स्थानीय निकाय के अधिकारियो को प्रबन्ध करने का अधिकार है। वर्णित सम्पत्ति नगर पंचायत नानौता के प्रबन्ध में होने के कारण उस पर भू–राजस्व अधिनियम 1901 व ज0वि0अधिनियम के प्राविधान प्रभावी नही रहे है। खसरा नम्बर 1578 कभी भी राजस्व अभिलेखो में जोहड की भूमि नही रही है। नगर क्षेत्र समिति नानौता में वर्ष 1974 की बढी हुई हदूद गजट के अनुसार ग्राम सभा/ग्राम समाज की समस्त भूमि नगर क्षेत्र समिति नानौता में निहित हो गई, जिसके अनुसार नई सीमा में स्थित खसरा नम्बरान का प्रबन्धन भूमि प्रबन्धक समिति से हटकर नगर क्षेत्र समिति के अधीन हो गया। नगर पंचायत नानौता की आय की वृद्धि के लिए खसरा नम्बर 1578 की भूमि को सरकार द्वारा संचालित विकास योजना में 6.12.1975 में चयनित किया गया जिसको नगर पंचायत बोर्ड द्वारा प्रस्ताव सं0 2 दिनांक 24.07.1996 के द्वारा संगठित विकास योजना के अन्तर्गत दुकानो आदि के निर्माण के लिए चयनित किया गया और उक्त भूमि में शासन से प्राप्त अनुदान धनराशि अंकन रू0 48.45 लाख रूपये की लागत से 56 दुकानो का निर्माण किया गया जो मौके पर मौजूद है जिनको जनहित व नगर पंचायत के हित में तथा नगर पंचायत की आय की वृद्धि हेतु प्रीमियम लेकर किराये पर उठाया गया जिसका स्वामित्व नगर पंचायत नानौता का है। ख0नं0 1607 जो नगर पंचायत कार्यालय के पश्चिम में नगर पंचायत की नई सीमा में स्थित है और सरकारी अभिलेखो में बतौर आबादी दर्ज थी जिसको नगर के विकास के लिए वर्ष 1997–98 में तत्कालीन नगर पंचायत बोर्ड द्वारा प्रीमियम लेकर विधिवत किराये पर उठाया गया है जिसका स्वामित्व भी नगर पंचायत नानौता का ही है। इस विषय में तत्कालीन उप जिलाधिकारी, रामपुर मनिहारान द्वारा दिनांक 30.07.2011 को विस्तृत आख्या प्रस्तुत की गई है जिसकी छायाप्रति संलग्न है। इसके अतिरिक्त नगर पंचायत के प्रस्ताव के विरूद्ध शहजाद आदि द्वारा कलक्टर, सहारनपुर के समक्ष धारा 115 पी के अन्तर्गत वाद संख्या 13/2010–11 प्रस्तुत किया गया जिसमें भी आपत्तियां दाखिल की गई। आपत्तियो का कोई उत्तर न होने के

क्रमशः दो पर .....

शहजाद आदि द्वारा उपरोक्त वाद पैरवी के अभाव में दिनांक 18.7.2011 को खारिज करा लिया गया।) शासन द्वारा दिनांक 13.11.1997 को शासनादेश जारी किया है जिसमें स्थानीय निकायो में निहित गांव (सम्पत्तियो को अनुरक्षण, आवंटन एवं निस्तारण करने के निर्देश दिये गये है। उक्त शासनादेश के गावी होने से नगर पंचायत में निहित भूमि पर उ0प्र0ज0वि0अधिनियम के प्राविधान प्रभावी नहीं है। ख0नं0 ,578 व 1607 आदेश दिनांक 20.04.1974 के अन्तर्गत तत्कालीन उप जिलाधिकारी द्वारा आबादी घोषित किये गये है। धारा 33/39 भू–राजस्व अधिनियम के अन्तर्गत केवल लिपिकीय त्रुटि को दुरूस्त किया जा सकता है। न्यायालय द्वारा पारित किसी भी आदेश को भू–राजस्व अधिनियम के अन्तर्गत संशोधित नही किया जा सकता है। आपत्ति में नोटिस की कार्यवाही पोषणीय न होने के कारण निरस्त करने का अनुरोध किया गया है। आपत्ति के साथ अभिलेखीय साक्ष्य के रूप में नकल खतौनी वर्ष 1379 ता 1381 फसली वर्ष की छायाप्रति बाबत ख0नं0 1578/5–13–0 व ख0नं0 1607/2–11–0 ग्राम नानौता, छायाप्रति शासनादेश संग्रह संख्या 465/नौ–8–2001–48 (1)/94 उत्तर प्रदेश शासन, छायाप्रति वाद पत्र एवं प्रमाणित आदेश दिनांक 18.7. 2011 वाद सं0 13/10–11 न्यायालय कलक्टर, सहारनपुर बाबत वाद अन्तर्गत धारा 115 पी ज0वि0अधिनियम शहजाद मलिक बनाम कृष्ण कुमार आदि एवं छायाप्रति आख्या उपजिलाधिकारी, रामपुर मनिहारान दिनांक 30. 07.2011 एवं नकल खतौनी वर्ष 1982 ता 1985 फसली खाता सं0 408 ख0नं0 1578 आदि प्रस्तुत की गई।

सहायक जिला शासकीय अधिवक्ता (राजस्व) रामपुर मनिहारान एवं विपक्षीगण के विद्वान अधिवक्ता को सुना गया एवं पत्रावली का सम्यक अवलोकन एवं परिशीलन किया गया। पत्रावली के सम्यक अवलोकन से विदित है कि ग्राम नानौता परगना व तहसील रामपुर मनिहारान जिला सहारनपुर के ख0नं0 1578 क्षेत्रफल 1.2080 हे0 व ख0नं0 1607 क्षेत्रफल 0.5940 हे0 जोत चकबन्दी आकार पत्र 45 फसली वर्ष 1363 में श्रेणी 6–1 जलमग्न भूमि "तालाब" के खाते में दर्ज है। प्रतिवादीगण की ओर से अभिलेखीय साक्ष्य के रूप में नकल खतौनी वर्ष 1379 ता 1381 फसली की छायाप्रति बाबत ख0नं0 1578/5–13–0 व ख0नं0 1607/2–16–0 ग्राम नानौता के अवलोकन से विदित है कि उक्त खतौनी के कॉलम "9" में "आज्ञानुसार श्रीमान एस.डी.ओ. महोदय दि0 20.4.74 आदेश हुआ कि खवनं0 1607/2–16–0 व 1578/5–15–0 सें तालाब के बजाय आबादी दर्ज किया जावे।" पत्रावली पर उपलब्ध नकल खतौनी वर्ष 1982 ता 1985 फसली खाता सं0 408 के अवलोकन से भी विदित हैं कि ख0नं0 1578 व 1607 आबादी के खाते में श्रेणी 6 (2) में दर्ज है। इस प्रकार स्पष्ट है कि उक्त भूमि की नोईयत तत्कालीन उपजिलाधिकारी के आदेश दिनांक 13.05. 1974 के अन्तर्गत परिवर्तित की गई है। धारा 33/39 भू–राजस्व अधिनियम के अन्तर्गत केवल लिपिकीय त्रुटि को दुरूस्त किया जा सकता है। सक्षम प्राधिकारी/न्यायालय के आदेश के विरूद्ध यदि किसी पक्ष को कोई आपत्ति है तो वह नियमानुसार पुनर्स्थापन प्रार्थना पत्र अथवा अपील/निगरानी प्रस्तुत कर चाराजोही कर सकता है। इस प्रकार प्रश्नगत प्रकरण में धारा 33/39 भू–राजस्व अधिनियम के अन्तर्गत कार्यवाही पोषणीय न होने के कारण तहसीलदार, रामपुर मनिहारान की आख्या दिनांक 12.12.2011 निरस्त किया जाना नियमानुकूल एवं न्यायोचित है।

आदेश

उपरोक्त विवेचना के आधार पर प्रश्नगत प्रकरण में धारा 33/39 भू–राजस्व अधिनियम के अन्तर्गत कार्यवाही पोषणीय न होने के कारण तहसीलदार, रामपुर मनिहारान की आख्या दिनांक 12.12. 2011 निरस्त की जाती है। पत्रावली बाद आवश्यक पूर्ति अभिलेखागार में संचित होवे।

दिनांक: 24 जून, 2013

24/06/13

(अशोक कुमार कनौजिया)
उप जिलाधिकारी,
रामपुर मनिहारान।

96 TRANSLATED COPY OF ANNEXURE P4

Court of Sub-District Magistrate Rampur Maniharan District Saharanpur.

Case No.: 07/2011-12

Government versus Shahzad etc.

Section 33/39 of the Uttar Pradesh Land Act

Village Nanauta Pargana and Tehsil Rampur Maniharan

District Saharanpur

decision

The proceedings of the present case are underway on the basis of an application submitted by Arvind Kumar, resident of Nanauta Tehsildar, Rampur Maniharan. According to the application submitted by the applicant, Khasra number 1578 is situated on Nagar Panchayat, Nanauta Delhi Road, Saharanpur. This number is the number of a pond. The Chairman and Executive Officer of Nagar Panchayat Nanauta, in collusion, have given pattas to 12 persons for habitation in this regard, which is completely illegal. The lease holders are carrying out construction work in this number. The illegally made pattas should be cancelled and the illegal construction being done on the spot should be stopped immediately.

On the application, the investigation report was obtained from the Tehsildar, Rampur Maniharan. The investigation report of Tehsildar Rampur Maniharan was initiated on the basis of 12.12.2011. As per the investigation report of the Revenue Officer, Rampur Maniharan, instructions have been given to maintain the Khas No. 1578 area of

1.2080 hectare and Khas No. 1607 area of 0.5940 hectare of village Nanauta Pargana and Tehsil Rampur Maniharan, which is in category 6-1 submerged land pond in the Chakbandi Alhar Patra 45 of Fasli year 1363, in its original form. In the Tehsil report, under Section 33/39 of the Uttar Pradesh Revenue Act 1901, it has been recommended to restore Khas No. 1578 area of 1.2080 days and Khas No. 1607 area of 0.5940 hectares to their original natural form by marking them as Category 6-1 submerged land pond in the revenue records.

The suit was registered and a notice was issued to the plaintiffs as per the rules. No objections were raised by the plaintiffs. The objection primarily stated that Khasra number 1578 is under the management of the local body, the Nagar Panchayat Nanauta, and that officials of the local body have the authority to manage it. Since the property described is under the management of the Nagar Panchayat Nanauta, the provisions of the Land Revenue Act 1901 and the Municipal Corporation Act are not applicable to it. Khasra number 1578 has never been Johad land in revenue records. Following the 1974 enlarged boundary gazetteer, the entire land of the Gram Sabha/Pram Samaj within the Nanauta Municipal Area Committee was vested in the Nanauta Municipal Area Committee. Consequently, the management of the Khasra numbers within the new boundary shifted from the Land Management Committee to the Nagar Area Committee. To increase the income of Nagar Panchayat Nanauta, the land of Khasra No. 1578 was selected on 6.12.1975 in the government-run development plan, which was selected by the Nagar Panchayat Board through proposal No. 2 dated 24.07.1996 for the construction of shops etc. under the organized development plan and 56 shops were constructed on the said land at a cost of Rs. 48.45 lakhs from the government, which are present on the spot, which were rented out by taking a premium in the public interest and the interest of the Nagar Panchayat and for increasing the income of the Nagar Panchayat, which is owned by the Nagar Panchayat Nanauta. Khasra No. 1607

which is situated in the new limits of the Nagar Panchayat, to the west of the Nagar Panchayat office and was recorded as inhabited in the government records, was duly rented out by the then Nagar Panchayat Board in the year 1997-96 for the development of the city by taking a premium, whose ownership also belongs to the Nagar Panchayat Nanauta. A detailed report on this matter was submitted by the then Sub-District Magistrate, Rampur Maniharan, on 30 July 2011, a copy of which is enclosed. Furthermore, Shahzad and others filed a case number 13/2010-11 under Section 115P against the Nagar Panchayat's proposal before the Saharanpur Collector, in which objections were also filed. On the second day, due to no response to the objections, the Court dismissed the matter. The above-mentioned case by Shahzad and others was dismissed on 18.7.2011 due to lack of evidence. The Uttar Pradesh Government issued a government order dated 13.11.1907, directing the maintenance, allotment, and disposal of village council properties vested in local bodies. Due to the implementation of this government order, the provisions of the Uttar Pradesh Public Works Department Act are no longer applicable to the land vested in the Nagar Panchayat. Under orders Nos. 1578 and 1007 dated 20.04.1974, the then Sub-District Magistrate declared the land inhabited. Only clerical errors can be corrected under Section 33/39 of the Land Revenue Act. No court order can be amended under the Land Revenue Act. The objection requests that the notice proceedings be dismissed due to lack of maintenance. Along with the objection, in the form of documentary evidence, photocopy of copy of Khatauni year 1379 ha 1381 crop year, Khasra No. 1578/5-13-0 and Khasra No. 1607/2-11-0 village Nanauta, photocopy of Government Order Collection No. 465/9-8-2001-48 (1)/94 Government of Uttar Pradesh, photocopy of plaint and certified order dated 18.7.2011, Bad No. 13/10-11 Court Collector, Saharanpur, regarding the case under Section 115 P JV Act Shahzad Malik vs Krishna Kumar etc and photocopy report of Sub-Divisional Magistrate, Rampur Maniharan dated 30.07.2011 and copy of Khatauni year 1982 to 1985 crop account No. 408 Khasra No. 1578 etc were presented. Assistant

District Government Advocate (Revenue), Rampur Maniharan and learned counsel for the opposite parties.

The counsel was heard and the file was properly perused and examined.It is known from observation that Khasra No. of village Nanauta Pargana and Tehsil Ragpur Maniharan District Saharanpur

1578 Area 1.2080 hectares and Kha0 No. 1607 Area 0.5940 hectares Jot Chakbandi Size Sheet 45 Crop Year In 1363, the Category 6-1 submerged land was recorded as a "pond." Documentary evidence from the defendants Regarding the photocopy of the copy of Khatauni year 1379 to 1381 Fasli Kha.No. 1578/5-13-0 and Kha.No.

1637/2-16-0 From the observation of Gran Nanauta, it is known that in column 9 of the said Khatauni, the respondent Mr. SDO. Sir, on 20.4.74, an order was issued that Khavan No. 1607/2-16-0 and 1578/5-15-0 should be recorded as inhabited land instead of pond. A perusal of the copy of Khatauni available on file for the years 1982 to 1985, Pasli Khata No. 408, also reveals that Khavan No. 1578 and 1607 are recorded in Category 6 (2) of the inhabited land. Thus, it is clear that the said land was changed under the order of the then Sub-Divisional Magistrate dated 13.05.1974. Under Section 33/39 of the Land Revenue Act, only clerical errors can be corrected. If any party has any objection to the order of the competent authority/court, they can redress it by submitting a restoration petition or appeal/monitoring as per the rules. Thus, in the case in question, Section The cancellation of the report dated 12.12.2011 of the Tehsildar, Rampur Maniharan, as the proceedings under 33/39 Land Revenue Act are not maintainable, is in accordance with the rules and is justified.

Order

Based on the above discussion, the report of the Tehsildar, Rampur Maniharan, dated 12/12/2011, is dismissed as untenable under Section 33/39 of the Land Revenue Act in the case in question. The file should then be stored in the archives for necessary corrections.

100

Dated: June 24, 2013

24/06/13

(Ashok Kumar Kanaujia)

Sub-District Magistrate,

Rampur Maniharan

Order

Based on the above discussion, the report of the Tehsildar, Rampur Maniharan, dated 12/12/2011, is dismissed as untenable under Section 33/39 of the Land Revenue Act in the case in question. The file should then be stored in the archives for necessary corrections.

Dated: June 24, 2013

24/06/13

(Ashok Kumar Kanaujia)

Sub-District Magistrate,

Rampur Maniharan.